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- (c) No, Sir.
- (d) Does not arise.

#### **Multinational Compantes**

\*220. SHRI RAMKRISHNA MAZUM-DER; Will the Minister of FINANCE he pleased to state:

- (a) what are the names of the multina tional companies operating in India and the capital invested by them; and
- (b) what are the profit earnings of such multinational companies during the years 1983-84 and 1984-85?

THE MINISTER OF STATE IN THE MINISTRY OF , FINANCE ((SHRI JANARDHAN POOJARI): (a) Re ference is invited to reply given to Rajya Sabha Ucstarred Question No. 883 of 26th March. 1985. wherein a list of FERA Companies (i.e., companies having foreign equity nf more than 40 per cent) and branches of foreign companies operating in India, along with information regarding capital invested in those companies by non-resident shareholders was furnished.

(b) As required under the Companies Act, Companies furnish information regarding profits etc., in their Annual Reports/Accounts. The information regarding any particular company/companies can be obtained from the concerned Registrar of Companies.

### **Snr.ignling of Animal Rennet**

to Questions

|1335. SHRI D. HEERACHAND: Wil! the Minister of FINANCE be pleased state.

- (a) whether Government are aware that animal rennet is being smuggled into the country  $fo_r$  use in the manufacture of cheese; and
- (b) if so, what steps Government proposed to take to curb smuggling of animal rennet into the country and its use in the production of cheese?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) Government has no report about the smuggling of animal rennet into the country.

(b) Does not arise.

# Swadeshi Cotto<sub>n</sub> Mills limited

1336. SHRI VALAMPURI JOHN: Will the Minister of SUPPLY AND TEXTILES be pleased to state:

- (a) whether it i<sub>s</sub> a fact that there has been considerable delay in deciding the ownership and future of the Swadeshi Cotton Mills Company Limited and what were the circumstances under which the take-over period of its units were extended six times after the inital take-over period of five years;
- (b) what are the reasons for withholding nationalisation; and
- (c) whether it i<sub>s</sub> a fact that the delay has resulted in frittering away of assets and resources of Swadeshi Cottton Mills Limited and its subsidiary Swadeshhi Mining and Manufacturing Company Limited?

THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND TEXTILES (SHRI CHANDRA SHEKHAR SINGH): (a) and (b) The period of takeover of six textile undertakings

Previously Unstarred Question 1130 transferred from the 10th May, 1985.

belonging to the Swadeshi Cotton Mills Co., Ltd., Kanpur, taken over under the provisions of IDR Act on 13-4-1978, has been extended from time to time in Public interest.

The circumstances of the case require that serveral aspects be gone into and hence It has not been possible to take a decision so far.

(c) No, Sir. There  $ha_s$  been no frittering away of assets of the six textile undertakings, the management of which was taken over under the IDR Act.

# Financial Assistance for the Fi:.Ymg, .Industry

1337. SHRI ADINARAYANA REDDY: Will the Minister of FINANCE be pleased to state:

- (a) whether Government have conducted any survey of the financial requirements of coastal States from the nationalised banks for the development of fishing industry; and
  - (b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) No, Sir.

(h) Does not arise.

### Set-back to Export of Garments to the United States

1338. SHRI DHULESHWAR MEENA: Will the Minister of SUPPLY AND TEX TILES be pleased to state:

- (a) whether exports of garments and textiles from India to the United States are in  $to_r$  a major set-back following the likelihood of the U.S. Government enact ing a legislation to curb the import of textiles;
  - (b) whether the proposed U.S. legislattion seek? to scrap the bilateral agree ments between the United States and

India under the Muiti-Flbr<sub>e</sub> Arrangement (MFA); and

(c) if so, what action Government (have taken or propose to take in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND TEXTILES (SHRI CHANDRA SHEKHAR SINGH): (a) and (b) Reports have come to notice that a bill has been inre-duced in the United States Congress, which seeks to impose restrictions on the imports of textiles and clothing into the United States of America.

(c) The Government has- been voicing its concern in multilateral and bilateral fora regardingn the tendency fcr interna-ed protectionism in the area of international trade in textiles and clothing on the part of developed importing countries.

# **Hindustan Copper Limited**

- 1339. SHRI DHULESHWAR MEENA: Will the Minister of STEEL, MINES AND COAL be pleased to state:
- (a) whether the Hindustan Copper Limited has requested the Central Government for moratorium on loan repayments; if so, the amount of loan outstanding and the reasons therefor;
- (b) whether the Hindustan Copper" Limited has also sought Government's permission to allow it to enter into long term arrangements for surplus concentrates and reverts from abroad:
- (c) if so, what are the details of the plan and what is Government's reaction thereto;
- (d) whether it  $i_s$  a fact that the Hindus tan Copper Limited is likely to phase out mines at Khetri in Rajasthan  $i^l$  so, wn af are the reasons therefor and its impact on the local economy and what is the alternative source of copper which is proposed to be tapped?